159

(c) Government of Tamil Nadu are reexamining the Plan. It has been suggested to the Tamil Nadu Government that a study should be made how far the Plan could generate resources to finance itself.

MAINTENANCE OF TEMPLES IN **TAMIL NADU**

944. SHRI K. A. KRISHNASWAMY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

- (a) whether the maintenance of about 100 temples in Tamil Nadu which are under the care of the Government of India is very poor; and
- (b)- if so, what are the impediments standing in the way in entrusting these temples to the care of the Government of Tamil Nadu, which have been managing thousands of temples in the state of Tamil Nadu so well?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) No, Sir. However, the Government is taking all steps to improve the conservation of the monuments.

(b) Does not arise.

DEVELOTMENT OF t RISHNAPATNAM AS A BIG PORT

- 945. SHRI JANARDHANA REDDY: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS PORT be pleased to state:
- (a) whether there is any proposal to develop 'Krishnapatnam' in Vellore District in Andhra Pradesh as a Major Port;
- (b) whether any survey was conducted by the Government of India to develop it; and
 - (c) if so, the details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) No.

(b) and (c) Do not arise.

CENTRAL UNIVERSITY IN SOUTH

to Questions

946. SHRI JANARDHANA REDDY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether there is any proposal under Govern ment's consideration to set up a Central University in South?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): A proposal for the establishment of a Central University at Pondicherry is under consideration.

AVAILABILITY OF SURPLUS LAND AFTER ENFORCEMENT OF CEILING

- 947. SHRI SITARAM JAIPURIA : Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the Union Government have made any assessment of the availability of surplus land irrigated and unirrigated separately after enforcing the ceilings;
- (b) if so, what will be the surplus land available after the ceilings;
- (c) whether the Government have taken any decision on the manner in which the surplus land will be distributed;
 - (d) if so, the details thereof;
- (e) whether the views of the State Government have been taken in the matter;
- (f) if so, the details of the views given by each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) Most of the States have yet to frame legislation lowering the level of ceiling. The extent of surplus area likely to become available due to reduced ceiling cannot, therefore, be estimated at present.

(c) to (f) Since land is a State subject, framing of rules and determination of priorities for settlement of surplus land is